

swimming pool. There should be a well-appointed lobby and ladies and gentlemen cloak room equipped with fittings and furniture of the highest standard.

Facilities: There should be a reception, cash and information counter attended by highly qualified, trained and experienced personnel and conference facilities in the form of one each or more of the conference rooms, banquets halls and private dining rooms. There should be a book-stall, a beauty parlour, barber shop, recognized travel agency, money changing and safe deposit facilities, left luggage room florist and a shop for toilet requisites and medicines on the premises. There should be a telephone in each room and telephone for the use of guests and visitors and provision for a radio or replayed music in each room. There should be a well equipped well furnished and well maintained dining room/restaurant on the premises and wherever permissible by law, there should be an elegant, well equipped bar/permit room. The pantry and cold storage should be professionally designed to ensure efficiency of operation and should be well equipped.

Services: The hotel should offer both international and Indian cuisine and the food and beverage service should be of the highest standard. There should be professionally qualified highly trained, experienced, efficient and courteous staff in smart, clean uniforms, and the staff coming in contact with guests should understand English. The supervisory and senior staff should possess a good knowledge of English and staff knowing at least one continental language should be rotated on duty at all times. There should be 24 hours service for reception, information and telephones. There should be provision for reliable laundry and dry cleaning services. Housekeeping at the hotel should be of the highest possible standard and there should be plentiful supply of linen, blankets, towels, etc. which should be of the highest quality available. Each bed room should be provided with a good vacuum jug thermos flask with ice cold/boiled drinking water except where centrally chilled purified drinking water is provided. There should be a special restaurant/dining room where facilities for dancing, orchestra are provided.

Irregularities by non-banking financial companies

1438. **SHRI KRISHNA KUMAR BIRLA:** Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to make amendments in the RBI Act to tighten control over non-banking financial companies;

(b) if so, the details thereof;

(c) whether Government propose to check irregularities committed by these companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI-PROSAD PAL): (a) to (d) Reserve Bank of India have suggested certain amendments to the Reserve Bank of India Act, 1934 regarding the functioning of Non-Banking Financial Companies. This is under consideration.

Rising Government Expenditure

1439. **SHRI JAGMOHAN:** Will the Minister of FINANCE be pleased to state:

(a) whether fiscal deficit is showing a substantial upward trend;

(b) what is likely to be fiscal deficit in the year 1995-96 as percentage of the GDP, if Public Sector Enterprises disinvestment receipts are excluded;

(c) what are the reasons for the Government's inability to check the rising Government expenditure; and

(d) how does Government propose to reduce the rising net Reserve Bank of India credit to it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI-PROSAD PAL): (a) and (b) The year end fiscal deficit of the Government in the current financial year taking into account the post Budget commitments and trend of inflow of receipts will be reflected in the revised estimates for 1995-96 which will be shown in the Budget documents for next year.

(c) Government expenditure is generally on committed items, and items which are of obligatory in nature, as may be observed from the two batches of Supplementary Demands for Grants presented this year.